

(d) the steps taken by Government to ensure the role of corporate sector in social and economic development of the country?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH) : (a) No, Sir, the Government has not made it compulsory for every company to have a policy for Corporate Social Responsibility (CSR). However, the Department of Public Enterprises has issued comprehensive CSR guidelines for Central Public Sector Enterprises in April, 2010 wherein these enterprises, except those making a loss, have to create mandatorily, through a board resolution, a CSR budget as a specified percentage of net profit of the previous year.

(b) and (c) No such information is maintained in the Ministry.

(d) The Ministry has recently released a comprehensive set of guidelines known as National Voluntary Guidelines on social, environmental and economic responsibilities of business. Ministry is undertaking projects, programmes and activities in collaboration with national and international organizations, chambers of business, professional institutions and others for generation of awareness on CSR related activities of Corporate Sector.

Ministry is also considering, subject to due approvals, making necessary provisions in the Companies Bill, 2009.

Joint venture companies

3470. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that many joint ventures between Indian and foreign companies had split and separated their ways during the last three years; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH) : (a) No such records are maintained in this Ministry, Sir.

(b) Does not arise.

Under staffing in Competition Commission of India

3471. DR. K. V. P. RAMACHANDRA RAO:

SHRI A. ELAVARASAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state: